

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.201 of 2026

Sunil Shahi Son of Sri Ram Lakshan Shahi, Resident of village- Sahbajpur,
Near Middle School, P.O.- Bhikhanpura, Block- Mushahari, P.S.-Ahiyapur,
District- Muzaffarpur.

... .. Petitioner/s

Versus

1. State of Bihar, through the Chief Secretary, Government of Bihar, Patna.
2. Principal Secretary, Revenue & Land Reforms Department, Government of Bihar, Patna.
3. Consolidation Director, Govt. of Bihar, Patna.
4. Director General of Police, Govt. of Bihar Patna.
5. Director, Vigilance Department, Govt. of Bihar, Patna.
6. Commissioner, Tirhut Division, Muzaffarpur.
7. District Magistrate, Muzaffarpur.
8. Superintendent of Police, Economic Offenders Unit, Bihar, Patna.
9. Sub-Divisional Officer, Muzaffarpur (East).
10. Deputy Collector Land Reforms (DCLR), Muzaffarpur (East).
11. Circle Officer, Mushahari Block, Muzaffarpur.
12. Revenue Officer, Mushahari Block, Muzaffarpur.
13. Mukteshwar Prasad Singh @ Mukesh Singh, Son of Sri Mahesh Singh, Resident of Manshahi, P.O.- Manika Harikishun, P.S. and Anchal - Mushahari, District Muzaffarpur.
14. Bhola Kumar Das, Son of Late Gopi Das, Resident of village- Gopalpur Taraura, P.O.- Taraura, P.S.- Mushahari, District- Muzaffarpur.
15. Ramanuj Sharma, Son of late Prushottam Sharma, Resident of village - Rohua, P.S. and Anchal - Mushahari, District- Muzaffarpur

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr. Sanjay Kumar @ S.K., Advocate
For the Respondent/s : Mr. P.K. Shahi, Advocate General

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE SUDHIR SINGH
ORAL JUDGMENT
(Per: HONOURABLE THE CHIEF JUSTICE)

Date : 12-01-2026

This Public Interest Litigation has been filed with



following prayer:-

- “(I) Issue a writ of Mandamus or any appropriate writ directing Direct the Vigilance Bureau/Anti-Corruption Bureau, Bihar to conduct a comprehensive investigation into the corruption, illegal mutation, forging of records, and disproportionate assets of Circle Officer and revenue officials of Mushahari Anchal.*
- (II) Direct constitution of a Special Investigation Team (SIT) headed by a senior IPS/IAS officer to examine all mutation cases from 2018 to 2025.*
- (III) Direct immediate sealing and seizure of the illegal parallel offices run by middlemen in Mushahari Anchal and confiscate all dongles, seals, computers, and revenue documents found therein.*
- (IV) Cancel all illegal Jamabandi entries, mutations, and land transfers mentioned in this petition, and restore the Government land to its original status.*
- (V) Initiate departmental proceedings and suspension of all involved revenue officers and clerks.*
- (VI) Direct the District Magistrate, Muzaffarpur, to submit periodic reports to this Hon’ble Court regarding corrective measures taken.*
- (VII) Direct the District Magistrate, Muzaffarpur to ensure transparent, corruption-free revenue services, including online processing without agents or bribe-based systems.*
- (VIII) Direct installation of CCTV cameras, complaint redressal system, and mandatory digital processing of all*



revenue works.

(IX) Pass any further orders or directions that this Hon'ble Court may deem fit and proper in the interest of justice."

2. Upon perusal of the writ petition, we find that the averments are vague and general in nature. No specific instances have been given in which case and in which district(s) such illegal mutation has been made.

3. So far as the prayer relating to illegal mutation and cancellation of Jamabandi is concerned, the Bihar Land Mutation Act, 2011 provides a statutory mechanism. Under Section 7 of the Act, an appeal against an order of mutation passed by the Circle Officer lies before the Land Reforms Deputy Collector. Further, Section 8 of the Act provides for revision before the Collector or Additional Collector of the District. In cases where a Jamabandi is alleged to have been created in violation of law, Section 9 of the Act empowers the Additional Collector to inquire into and cancel such Jamabandi after giving opportunity of hearing to the concerned parties, with further remedies of appeal and revision provided thereunder. Where an effective and efficacious statutory remedy is available under the law, the same is required to be availed in the first instance, particularly when the allegations pertain to



individual mutation entries and land records.

4. In the present case, the writ petition does not disclose that any of the remedies available under the Bihar Land Mutation Act, 2011 have been invoked with respect to any specific mutation or Jamabandi. The reliefs sought are sweeping in nature and seek a general enquiry into all mutation cases over a long period without identification of individual cases.

5. In view of such state of affairs, we are not inclined to entertain the present writ application.

6. Accordingly, the writ petition stands dismissed.

7. Pending application(s), if any, shall also stand disposed of.

(Sangam Kumar Sahoo, CJ)

(Sudhir Singh, J)

guddukr/-

AFR/NAFR	
CAV DATE	
Uploading Date	15.01.2026
Transmission Date	

